



The Industrial Disputes (Maharashtra Amendment) Act, 1974

Act 56 of 1974

Keyword(s):

Industrial Disputes, Appellate Tribunal, Labour Court, Tribunal

Amendment appended: 23 of 2006

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**THE INDUSTRIAL DISPUTES (MAHARASHTRA AMENDMENT)
ACT, 1974.**

CONTENTS.

PREAMBLE.

SECTIONS.

1. Short title.
2. Amendment of section 7 of Act XIV of 1947.
3. Amendment of section 7-A of Act XIV of 1947.

MAHARASHTRA ACT No. LVI OF 1974¹

[THE INDUSTRIAL DISPUTES (MAHARASHTRA AMENDMENT) ACT, 1974]

[26th November 1974]

An Act further to amend the Industrial Disputes Act, 1974 in its application to the State of Maharashtra.

XIV WHEREAS it is expedient further to amend the Industrial Disputes Act of 1947, in its application to the State of Maharashtra for the purposes herein-after appearing; It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Industrial Disputes (Maharashtra Amendment) Act, 1974. Short title.

XIV 2. In section 7 of the Industrial Disputes Act, 1947 in its application to the State of Maharashtra (hereinafter referred to as "the principal Act"), in sub-section (3) after clause (d), the following clauses shall be inserted, namely:— Amendment of section 7 of Act XIV of 1947.

"(d-1) he has practised as an advocate or atorney for not less than seven years in the High Court, or any court subordinate thereto, or any Industrial Court or Tribunal or Labour Court, constituted under any law for the time being in force; or

(d-2) he holds a degree in law of a University established by law in any part of India and is holding or has held an office not lower in rank than that of Deputy Registrar of any such Industrial Court or Tribunal for not less than five years; or"

3. In section 7-A of the principal Act, in sub-section (3),—

(i) in clause (aa), for the words "an Additional District Judge; or" the words "an Additional District Judge or an Assistant Judge; or" shall be substituted; and Amendment of section 7-A of Act XIV of 1947.

(ii) after clause (b), the following new clause shall be inserted, namely:—

"(c) he has for not less than five years been a Presiding Officer of a Labour Court, constituted under any law for the time being in force."

¹For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1974, Pt. V, p. 870.



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

सोमवार, जून २६, २००६/आषाढ ५, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Industrial Disputes (Maharashtra Amendment) Act, 2003 (Mah. XXIII of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXIII OF 2006.

(First published, after having received the assent of the President, in the "Maharashtra Government Gazette", on the 26th June 2006).

An Act further to amend the Industrial Disputes Act, 1947 in its application to the State of Maharashtra.

14 of
1947.

WHEREAS it is expedient further to amend the Industrial Disputes Act, 1947, in its application to the State of Maharashtra, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Industrial Disputes (Maharashtra Amendment) Act, 2003.

Short title
and
commence-
ment.

(४०९)

(2) It shall come into force on such date as the State Government may, by notification, in the Official Gazette, appoint.

Amendment of section 2 of 14 of 1947.

2. In section 2 of the Industrial Disputes Act, 1947, in its application to the State of Maharashtra (hereinafter referred to as "the principal Act"), in clause (s), in sub-clause (iv), for the words "one thousand six hundred rupees" the words "six thousand five hundred rupees" shall be substituted.

14 of 1947.

Amendment of section 9-A of 14 of 1947.

3. In section 9-A of the principal Act, in the proviso,—

(a) in clause (b), the word "or" shall be added at the end,

(b) after clause (b), the following clause shall be added, namely :—

(c) where the change is effected due to updating or replacing of the existing machinery, computerisation or increase in the immovable property and increase in production and that,—

(i) such change shall not affect the total wages of the workmen and their hours of work ; and

(ii) the employer provides all the legitimate and required facilities such as trainings etc., to the workmen to acquire the skill of new job.

By order and in the name of the Government of Maharashtra
A. M. SHINDHAR
Secretary to Government
Law and Judiciary Department

MAHARASHTRA ACT No. XXIII OF 2006

महाराष्ट्र शासन राजपत्र, असाधारण, जून २६, २००६/आषाढ ५, शके १९२८ [भाग आठ